

THE TELANGANA TRAFFIC CONTROL ACT, 1938.

(ACT NO. V OF 1938.)

INDEX

Section No.	Contents
1.	Short title, extent and commencement.
2.	Definition.
3.	Power of State Government to make rules for the control of traffic.
4.	Penalty for breach of rules.
5.	Omitted.
6.	...
7.	...
8.	Omitted.
9.	...
10.	Existing bye-laws to continue.
11.	Repeal of Madras Act V of 1931.
12.	Power to remove difficulties.

THE TELANGANA TRAFFIC CONTROL ACT, 1938.¹

ACT NO. V OF 1938.

1. (1) This Act may be called ²[the Telangana Traffic Control Act, 1938.]

Short title, extent and commencement.

(2) It extends to the whole of the ²[State of Telangana.]

(3) This section shall come into force at once, and the rest of this Act shall come into force on such date as the State Government may, by notification, appoint.

2. In this Act, 'Public place' means a road, street, way or other place, whether a thoroughfare or not, to which the public are granted access or over which they have a right to pass and includes,-

Definition.

³[(a) in the cities of Hyderabad and Secunderabad, a public street as defined in clause (46) of section 2, of the Greater Hyderabad Municipal Corporations Act, 1955 (Act II of 1956);]

(b) in a municipality governed by ⁴[the Andhra Pradesh (Andhra Area) District Municipalities Act, 1920,] a public street as defined in clause (21) of section 3 of that Act; and

1. The Andhra Pradesh Traffic Control Act, 1938 in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws Order, 2016, issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

3. Inserted by section 3 of and the Schedule to the Andhra Pradesh Extension of Laws Act, 1958 (Andhra Pradesh Act XXIII of 1958).

4. Andhra Area Act repealed by Act No.6 of 1965.

(c) in a local area governed by ⁵[the Andhra Pradesh (Andhra Area) District Boards Act, 1920,] a public road as defined in clause (18) of section 3 of that Act.

Power of State Government to make rules for the control of traffic.

3. The State Government may, after previous publication, make rules to provide,—

(a) for the regulation of the use of any public place and the closing thereof or parts thereof; and

(b) for the regulation of traffic in any public place or its reservation for particular kinds of traffic.

Penalty for breach of rules.

4. In making any rule under section 3, the State Government may provide that a breach thereof shall be punishable,—

(a) with fine which may extend to fifty rupees and, in case of a continuing breach, with fine which may extend to fifteen rupees for every day during which the breach continues after conviction for the first breach; or

(b) with fine which may extend to ten rupees for every day during which the breach continues after receipt of notice from an officer empowered in that behalf by the State Government, to discontinue such breach.

⁶[5. [XXX]]

6. [Amendments made by section 6 have been incorporated in the ⁷Andhra Pradesh (Andhra Area) District Municipalities Act, 1920.]

5. Andhra Area Act.

6. Omitted by Act XXIII of 1958.

7. Andhra Area Act repealed by Act No.6 of 1965.

7. [Amendments made by section 7 have been incorporated in the ⁸Andhra Pradesh (Andhra Area) District Boards Act, 1920.]

⁹[8. [XXX]]

9. [Amendments made by section 9 have been incorporated in the ¹⁰Andhra Pradesh (Andhra Area) Motor Vehicles Taxation Act, 1931.]

10. Notwithstanding anything contained in this Act, all bye-laws relating to any of the matters mentioned in section 3 of this Act which have been made under ¹¹[the Greater Hyderabad Municipal Corporation Act, 1955 (Act II of 1956)] ¹²[the Andhra Pradesh (Andhra Area) District Municipalities Act, 1920] or ⁸[the Andhra Pradesh (Andhra Area) District Boards Act, 1920,] and are in force at the commencement of this Act shall continue to be valid, but any such bye-law may be cancelled or altered by a rule made under section 3 aforesaid.

Existing bye-laws to continue.

11. The Madras Government Roads Traffic Control Act, 1931, is hereby repealed.

Repeal of Madras Act V of 1931.

12. If any difficulty arises in giving effect to the provisions of this Act or of ¹¹[the Greater Hyderabad Municipal Corporation Act, 1955 (Act II of 1956)] ¹²[the Andhra Pradesh (Andhra Area) District Municipalities Act, 1920,] ⁸[the Andhra Pradesh (Andhra Area) District Boards Act, 1920], the Indian Motor Vehicles Act, 1914, or ¹⁰[the Andhra Pradesh (Andhra Area) Motor Vehicles Taxation Act, 1931,]

Power to remove difficulties.

Act V of 1920.

Act XIV of 1920.

Central Act 8 of 1914.

Act III of 1931.

8. Andhra Area Act.

9. Omitted by Act XXIII of 1958.

10. Andhra Area Act repealed by Act No.5 of 1963.

11. Adapted by G.O.Ms.No.134, MA & UD (F2) Department, dated 13.10.2015.

12. Andhra Area Act repealed by Act No.6 of 1965.

as amended by this Act, the State Government, as occasion may, require, may, by order, do anything which appears to them to be necessary for the purpose of removing the difficulty.

* * *